IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT-III

IB-283/(ND)/2017

In the matter of:

M/s. Canon India Pvt. Limited Vs.

M/s. Tulip Telecom Limited

PETITIONER

RESPONDENT

SECTION:

Under Section 9 of IBC Code, 2016

Order delivered on 03.10.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner/Applicant

For the Respondents

ORDER

None appears for the petitioner. As per the previous directions dated 18.9.2017, passed by this Tribunal, the petitioner was directed to file the Bank statement as well as issue of notice of dispute under Section 8 as well as notice of the application as mandated under Section 9 of IBC Code, 2016 as proof of service. To report in relation to compliance, post the matter on 04.10.2017.

> (R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 03.10.2017